

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI
T.C.P.NO.844/I&BP/NCLT/MB/MAH/2017**

CORAM:

SHRI M.K. SHRAWAT
MEMBER (JUDICIAL)

SHRI ASHOK KUMAR MISHRA
MEMBER (TECHNICAL)

Application by Operational Creditor to Initiate Corporate Insolvency Resolution Process Under the Code (Under Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority Rules, 2016.

Om Shanti Real Estate Private Limited.

.....Petitioner.

Versus

LFS Global Private Limited.

.....Respondents.

PRESENT ON BEHALF OF THE PARTIES

Mr. Ajit N. Jakhadi Advocate for the Petitioner.

ORDER

Heard on : 14.07.2017.

Pronounced on : 17.07.2017

1. The Learned Representative from the side of the Petitioner/Creditor is present.
2. He moved a Praecipe that the Petitioner suo moto is willing to "Withdraw" the Petition.
3. It is duly noted in the Order Sheet by the Learned Counsel of the Petitioner as under :-
" At the request of my client with written consent Petition withdrawn."
4. Suo moto "Withdrawal" of the Petition granted.
5. Petition is dismissed as withdrawn. No Order as to costs. Consigned to Records.

Sd/-

Ashok Kumar Mishra
Member (Technical)
Dated 17.07.2017.

Sd/-

M.K. Shrawat
Member (Judicial)